

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
Appeal-18/252/ND/2024

**IN THE MATTER OF:**

Income Tax Officer, Ward 25(1), New Delhi

**....Applicant**

**Vs.**

Roc & Ors. (M/s. Trittech Infrastructures (India) Pvt. Ltd.)

**....Respondent**

**SECTION**

U/s 252

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC along with Mr. Nikhil Jain, Adv.

For the Respondent :

For the RoC : Ms. Shankari Mishra, Ms. Jyoti khurana, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Heard the submissions made by Ld. Counsel on behalf of Appellant (Income Tax Department) who submitted that they could not serve the Respondents (other than Roc) through ordinary mode and sought liberty to serve the remaining Respondents through publication. Liberty is granted to the Appellant to serve the remaining Respondents through publication. Ld. Counsel on behalf of RoC is present. List the matter on **10.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**